

21.11.01

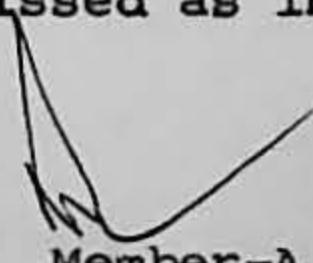
Hon. Mr. Justice RRK Trivedi, VC
Hon. Maj Gen KK Srivastava, AM

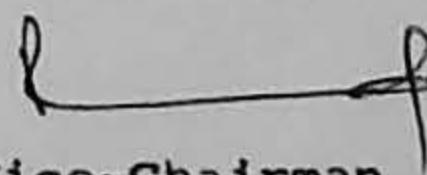
Heard Sri NK Mishra brief holder of Sri Kaushal Kant learned counsel for the applicant and Sri KP Singh learned counsel for the respondents.

MA 1156 and 1876 of 2001 is for restoration of this OA which was dismissed in default on 27.2.2001. MA is within time. Cause shown is sufficient. OA is restored to its original number.

MA 1875/01, by this MA the respondents have requested that interim order may not be granted to the applicants. Sri KP Singh has submitted that the interim order the applicants were allowed to appear in the examination. As the OA was dismissed in default the result has been declared, but the ^{applicant} ~~respondents~~ have not qualified in the said examination.

In the present case the relief sought by the applicants was that the respondents may be directed to permit the applicants to appear in the written examination for promotion to Group 'B' post to Assistant Engineer to be held on 18.11.2000 and supplementary examination to be held on 25.11.2000. It is not disputed that the applicants were allowed to appear in the examination in view of the interim order passed by this Tribunal dated 17.11.2000. As the result of the examination has been declared and the applicants could not be successful, in these circumstances in our opinion nothing has been left to be decided. The OA is accordingly dismissed as infructuous. No cost.


Member-A


Vice-Chairman

/pc/